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Title: Need to provide reservation to SCs/STs in private sector and educational institutions.

SHRI RAMDAS ATHAWALE (PANDHARPUR): Madam, the present policy of reservation in public sector undertakings or statutory corporations should continue even after the Government equity in such public sector undertakings or statutory corporations is reduced to below 50 per cent. The policy of reservation should also be extended to the services in the private sector and necessary legislative measures should be taken for this purpose.

A National Judicial Commission should be set up which should also have a representative of SCs/STs. The policy of reservation should be introduced in the higher judiciary also for SCs and STs.

There should be provision for reservation to the SCs and STs in the matter of admissions in educational institutions like schools, colleges, universities, professional institutions, including super-speciality courses in Medicine.

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